

The Deputy Minister of Finance (Shri A. C. Guha): The available information is given below:

(a) The quantity of *Ganja* produced in the Manipur State through licensed cultivators in the years 1952-53 and 1953-54 was about 30 mds. each year.

(b) (i) About 30 mds. of *Ganja* procured during the year 1953-54 is to be supplied to Assam by Manipur State;

(ii) In 1953, 54 mds. 26 srs. of *Ganja* was consumed in the Manipur State, out of the balance of 93 mds. 20 srs. lying in stock at the end of the year 1952.

(c) The information is not available.

(d)—

	Number of cases detected	Quantity seized		
		Mds.	Srs.	Tls.
1952	14	3	18	0
1953	27	3	34	60
1953-54	20	4	32	60

Note: Statistics for the calendar years 1952 and 1953 have been given as figures for the financial year 1952-53 are not separately available.

महंगाई भत्ता

६६५. श्री बी० डी० शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या १९५० से पहले सेवा निवृत्त होने वाले व्यक्तियों को महंगाई भत्ता देने सम्बन्धी नियम १९५० के बाद सेवा-निवृत्त होने वालों को महंगाई भत्ता देने सम्बन्धी नियमों से भिन्न हैं ;

(ख) क्या इन नियमों के अधीन १९५० से पहले सेवा निवृत्त होने वालों को, १९५० के बाद सेवा निवृत्त होने वालों की अपेक्षा कम महंगाई भत्ता मिलता है ; और

(ग) यदि हाँ, तो क्या स अन्तर को दूर करने के लिये जल्दी ही नियमों में संशोधन किया जायेगा ?

The Deputy Minister of Finance (Shri M. C. Shah): (a) The position is as follows:

(i) Those persons who retired from service before the 1st January 1950 obtained the benefit of counting half of the dearness allowance drawn upto the 31st December 1946 as emoluments for purposes of pension. The pensioners in receipt of pension upto Rs. 100 were also eligible for a temporary increase in pension ranging from Rs. 4 to Rs. 6 per mensem with marginal adjustment upto Rs. 106.

(ii) Those who retired on or after the 1st January 1950 but before the 15th July 1952 are only entitled to the temporary increase in pension mentioned at (i) above.

(iii) Those who retired or may retire on or after the 15th July 1952 are eligible to count half of the dearness allowance as emoluments for purposes of pension. They are allowed to draw the temporary increase in pension mentioned at (i) above if it is more advantageous to them than counting half of the dearness allowance.

(b) The concession at (iii) above will be generally higher than those at (i) and (ii) above.

(c) No.

SALE OF CHILDREN

666. **Shri Buchhikotiah:** Will the Minister of Home Affairs be pleased to state:

(a) whether any instances of selling children have been brought to the notice of Government during 1953-54;